

(Shri A. C. George)

to various parts of the country, a national power policy, etc —these are all good suggestions and I shall pass them on to the concerned authorities.

12.29 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (FIFTEENTH-AMDT.) RULES

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table—

- (1) A copy of the Indian Telegraph (Fifteenth Amendment) Rules, 1971 (Hindi and English versions), Published in Notification No. G. S. R. 1727 in Gazette of India dated the 13th November, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in library See No. LT1797/72.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : I beg to lay on the Table—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of All India Services Act, 1951 :—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1971, Published in Notification No. G. S. R. 1788B in Gazette of India dated the 1st December, 1971.
 - (ii) The Indian Police Service (Pay) Ninth Amendment Rules, 1971, published in Notification No. G. S. R. 1788C in Gazette of India dated the 1st December, 1971.

(iii) The Indian Administrative Service (Probation) Amendment Rules, 1972, published in Notification No G. S. R. 386 in Gazette of India dated the 1st April, 1972.

(iv) The Indian Police Service (Probation) Amendment Rules, 1972, published in Notification No. G. S. R. 387 in Gazette of India dated the 1st April, 1972.

(v) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1972, published in Notification No. G. S. R. 388 in Gazette of India dated the 1st April, 1972.

(vi) The India Police Service (Probationers' Final Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 389 in Gazette of India dated the 1st April, 1972.

(vii) The All India Services (Medical Attendance) Amendment Rules, 1972, published in Notification No. G. S. R. 419 in Gazette of India dated the 8th April, 1972.

(viii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1972, published in Notification No. G. S. R. 425 in Gazette of India dated the 8th April, 1972.

(ix) The Fourth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 426 in Gazette of India dated the 8th April, 1972.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above. NL. [Placed in Library. See No. LT—1798/72.]